

**Central Administrative Tribunal  
Principal Bench**

**OA No.4458/2017**

New Delhi, this the 15<sup>th</sup> day of December, 2017

**Hon'ble Shri V. Ajay Kumar, Member (J)  
Hon'ble Ms. Nita Chowdhury, Member (A)**

Aditi Vyas  
[32 years; Young Professional]  
W/o Mayank Singh  
B-401, Sansad Vihar Apartments, Plot No.2,  
Sector 3, Dwarka, Delhi-110075.

... Applicant

(By Advocate: Shri Pranav Sarthi)

Versus

1. Director General, Employment & Training,  
Ministry of Labour and Employment,  
Shram Shakti Bhawan, Rafi Marg,  
New Delhi-110003.
  
2. Project Head-CEO, MCC Gurgaon,  
106-107 (Above SBI Bank)  
DLF City Court, Sikanderpur,  
Near Sikanderpur Metro Station,  
Gurgaon, Haryana-122004.
  
3. Director, NICS,  
A-49, Sector 62,  
Noida.

... Respondents

(By Advocate: Shri Manish Kumar for Shri Avijit Singh on  
advance notice)

**ORDER (ORAL)**

**Mr. V. Ajay Kumar, Member (J) :-**

When the matter was taken up for hearing, learned counsel for applicant having realised that the remedy is by way of filing the CP and not by filing the OA, as the Tribunal has already granted certain directions in favour of the applicant in an earlier OA, seeks to withdraw the OA, with liberty to avail his remedies, in accordance with law. Accordingly, the OA is dismissed as withdrawn with the liberty as aforesaid. No costs.

( Nita Chowdhury )  
Member (A)

( V. Ajay Kumar )  
Member (J)

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